

- (c) Government of Kerala has requested Government of India for investigation.

**NGOs facing corruption charges and FERA violations**

214. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government is aware that several NGOs in the country have been receiving foreign funds despite charges of corruption;
- (b) if so, the details thereof;
- (c) whether detailed investigations into violation of Foreign Exchange Regulation Act (FERA) by such NGOs has since been completed; and
- (d) if so, the details thereof and the further action contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) So far, no such case has come to notice.

- (b) Does not arise.

(c) Foreign Exchange Regulation Act (FERA), 1973 was replaced by Foreign Exchange Management Act, (FEMA) 1999 *w.e.f.* 01.06.2000, which is administered by the Ministry of Finance, Department of Revenue, Directorate of Enforcement. According to the Directorate of Enforcement, no case under FEMA has been registered against any NGO.

- (d) Does not arise.

**Training by army to CPMFs and State security forces**

†215. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Army has provided training to or is training Central paramilitary forces and States' security forces to deal with Improvised Explosive Device (IED) often used by naxalites;
- (b) whether training involves detecting mined IEDs and safe disposals; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Sir. Training for a period of four weeks is being provided to the battalions of Central paramilitary forces (now called as Central

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†Original notice of the question was received in Hindi.